

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 116/TL/2024

Subject : Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Bidar Transmission Limited.

Date of Hearing : **12.06.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Ramesh Babu V., Member

Petitioner : Bidar Transmission Limited (BTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Parties Present : Shri Mani Kumar, BTL
Shri Aditya Mahesh, BTL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Aastha Jain, Advocate, CTUIL
Shri Ranjeet Rajput, CTUIL
Shri Akshayvat Kislay, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Jitendra Singh, RECPDCL

Record of Proceedings

The representative of the Petitioner submitted that pursuant to the liberty granted by the Commission vide Record of Proceeding for the hearing dated 22.05.2024, TANGEDCO has filed its written submissions on 7.6.2024, and the Petitioner has also filed its response thereon vide affidavit dated 11.06.2024.

2. Learned counsel for CTUIL submitted that CTUIL has already given its recommendations under Section 15(4) of the Electricity Act, 2003, for the grant of a transmission licence. Learned counsel further sought liberty to file the CTUIL's response to the written submissions filed by TANGEDCO.

3. Considering the request of the learned counsel for CTUIL, the Commission permitted CTUIL to file its response to TANGEDCO's submissions within seven days.

4. The matter will be listed for hearing on **27.6.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)